



सचिव

जिला विधिक सेवा प्राधिकरण, अमरोहा 244221

(Constituted under the Legal Services Authorities Act- 1987)

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पत्र सं० - 151 / 2021 डी.एल.एस.ए., अमरोहा दिनांक 08/06/2021

सेवा में-

श्रीमान जिला सूचना अधिकारी
जनपद अमरोहा

विषय:- स्थायी लोक अदालत के अध्यक्ष पद पर अध्यक्ष की नियुक्त के संबंध में सभी समाचार पत्रों में निःशुल्क प्रकाशन कराये जाने के संबंध में।

महोदय,

उपरोक्त विषयक अवगत कराना है कि उ०प्र० राज्य विधिक सेवा प्राधिकरण, लखनऊ के पत्र संख्या 1192/एस.एल.एस.ए. - 23/2016 दिनांक मई 31, 2021 के निर्देशानुसार जिला विधिक सेवा प्राधिकरण अमरोहा के अर्न्तगत स्थायी लोक अदालत के संचालन हेतु स्थायी लोक अदालत के अध्यक्ष की नियुक्ति की जानी है, उ०प्र० राज्य विधिक सेवा प्राधिकरण, लखनऊ के निर्देशानुसार विज्ञापन आपके माध्यम से जनपद अमरोहा के सभी समाचार पत्रों में निःशुल्क प्रकाशित कराया जाना है।

अतः अपेक्षित है कि आप अपने स्तर से जनपद अमरोहा के सभी समाचार पत्रों में इस पत्र के साथ संलग्न विज्ञापन प्रारूप को निःशुल्क प्रकाशित कराये जाने का कष्ट करें। तथा उक्त सूचना में यह भी स्पष्ट करें कि आवेदन दिनांक 02.07.2021 तक कार्यालय उत्तर प्रदेश राज्य विधिक सेवा प्राधिकरण लखनऊ को प्रेषित किये जावे। आवेदन का प्रारूप जिला न्यायालय अमरोहा की वेब साइट पर उपलब्ध है।

उक्त के संदर्भ में कृत कार्यवाही से अघोहस्ताक्षरी को तीन दिवस के भीतर अवगत कराने का कष्ट करें।

सादर

दिनांक:- / 06/2021

सधन्यवाद

सचिव

जिला विधिक सेवा प्राधिकरण
जनपद अमरोहा

सचिव

जिला विधिक सेवा प्राधिकरण

संलग्नक :- यथोक्त

पत्रांक व दिनांक समांक- प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1- माननीय जनपद न्यायाधीश/अध्यक्ष जिला विधिक सेवा प्राधिकरण, अमरोहा को सादर सूचनार्थ प्रेषित है।

2- श्रीमान जिलाधिकारी अमरोहा को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

3- श्रीमान नोडल अधिकारी, कम्प्यूटर, कम्प्यूटर अनुभाग जिला न्यायालय अमरोहा को इस आशय से सादर प्रेषित है कि उक्त आवेदन प्रारूप को जिला न्यायालय की वेब साइट पर अपलोड कराये जाने की कृपा करें।

4- श्रीमान प्रभारी अधिकारी नजारत अनुभाग, जिला न्यायालय अमरोहा को इस आशय से सादर प्रेषित है कि उक्त सूचना को जिला न्यायालय के नोटिस बोर्ड पर चस्पा कराये जाने की कृपा करें।

सचिव

जिला विधिक सेवा प्राधिकरण
जनपद अमरोहा

जिला विधिक सेवा प्राधिकरण
जनपद अमरोहा

अशोक कुमार
एच0जे0एस0
सदस्य सचिव



उ0प्र0 राज्य विधिक सेवा प्राधिकरण (विधिक सेवा प्राधिकरण अधिनियम 1987 के अन्तर्गत गठित)

सेवा में,

अध्यक्ष/जनपद न्यायाधीश
जिला विधिक सेवा प्राधिकरण
अन्तर्गत उत्तर प्रदेश।

पत्र संख्या: 1192/एसएलएसए-23/2016

दिनांक: मई 31, 2021

विषय:- 22 जिलों स्थायी लोक अदालत के अध्यक्ष पद पर नियुक्ति हेतु विज्ञापन को समाचार पत्र में प्रकाशित करवाने, जिला न्यायालय न्यायालय के नोटिस बोर्ड पर घस्था करवाने व विज्ञापन की प्रति जिला बार एसोसियेशन को उपलब्ध करवाने के सम्बन्ध में।

महोदय,

आपको अवगत कराना है कि उ0प्र0 राज्य विधिक सेवा प्राधिकरण द्वारा 22 जिलों में स्थायी लोक अदालत के अध्यक्ष पद पर नियुक्ति की प्रक्रिया प्रारम्भ की गयी है। उक्त पदों पर नियुक्ति हेतु आवेदन पत्र प्राप्त करने हेतु विज्ञापन की प्रति इस आशय से संलग्न कर प्रेषित की जा रही है कि उक्त को सूचना अधिकारी के माध्यम से स्थानीय समाचार पत्रों में प्रकाशित करवाते हुए समाचार पत्र की कटिंग इस कार्यालय को उपलब्ध करवाने का कष्ट करें। इसके साथ ही साथ विज्ञापन को जनपद न्यायालय के नोटिस बोर्ड पर घस्था करने के साथ-साथ उसकी एक प्रति जिला बार एसोसियेशन का भी उपलब्ध कराने का कष्ट करें तथा विज्ञापन को नोटिस बोर्ड पर घस्था किये जाने व प्रति जिला बार एसोसियेशन को उपलब्ध कराने का प्रमाणक इस कार्यालय को उपलब्ध करवाने कष्ट करें।

संलग्नक:- यथोक्त

भवदीय,

(अशोक कुमार)
सदस्य सचिव

नोट:- विस्तृत विज्ञापन मय आवेदन पत्र की, समाचार पत्र में प्रकाशित प्रति अनिवार्य रूप से राज्य प्राधिकरण को प्रेषित की जाये।

Advertisement Format

Uttar Pradesh State Legal Services Authority
3rd Floor, Jawahar Bhawan Annexe, Lucknow

Website: www.upslsa.nic.in E-mail: upslsa@up.nic.in

Date of Advertisement: 01-06-2021

Last Date of submission of application: 02-07-2021 upto 5.00 P.M.

Advertisement:

- 1- U.P. State Legal Services Authority invites application from eligible Indian National for appointment on the post of Chairman, Permanent Lok Adalats (PLA) established under section 22 B, Legal Services Authorities Act, 1987 in the following 22 districts.

1	Bareilly	12	Hathras
2	Sultanpur	13	Jalaun
3	Farrukhabad	14	Balia
4	Jhansi	15	Chitrakoot
5	Shahajahanpur	16	Moradabad
6	Mirzapur	17	Lalitpur
7	Deoria	18	Azamgarh
8	Mathura	19	J.P. Nagar
9	Basti	20	Banda
10	Fateh	21	Balrampur
11	Pilibhit	22	Ghaziabad

TERMS & CONDITIONS:

2. The terms and conditions of service shall be governed as per provision of G.O. Nos. 197/Saat-nyay-7-2008-47/2002, dated 26-03-2008; 827/Saat-nyay-7-2014-47/2002, dated 18-11-2014 and 02/2018/661/saat-nyaya-7-2018-47/2002, dated 30-01-2018 and the eligibility criteria under section 22 B (2) (a) of the Legal Services Authorities Act, 1987. Other conditions are as follows:-
- A person who is, or has been a District Judge or Additional District Judge or has held judicial officer higher in rank than that of District Judge in any State of India shall be eligible for the post of Chairman of the Permanent Lok Adalat.
 - The applicant should not have retired before two years from the last date of the preceding month of advertisement.
 - The Total period of office shall not exceed 05 years or the attainment of the age of 65, whichever is earlier.
 - The selected Applicant shall not be entitled to the extension of time to join at the place of offered posting on the ground of his term of Judicial Office still subsisting. He should have resigned from his Judicial Office on or before the date of offered appointment.

- (c) Judicial officers against whom departmental and/ or vigilance enquiry is pending or who have been punished in any departmental enquiry or by any criminal court, shall be excluded from the zone of consideration.
- (f) The Selection to the post of Chairman shall be on the merit which is based on interview, service records, confidential remarks, his/her character, general conduct and reputation. The Selection Committee shall adjudge the suitability and/or fitness of the candidate on the basis of interview. The Selection Committee is also authorized to decide the suitability of the candidate on the basis of scrutiny and/or evaluation of all the documents including service records of the candidate, his/her character, general conduct and reputation.
- (g) The terms and conditions of the service of Chairman of the Permanent Lok Adalats (PLA) including the resignation and removal of such persons shall be governed by the terms and conditions outlined in Notification F.No. A-60011(3)/2001-Admin. III (LA) dated 2nd January, 2003 of the ministry of Law and Justice, Government of India and other relevant rules applicable to the government servants at the time in force.
- (h) The Chairman before appointment shall have to furnish an undertaking that he/she does not and will not have such financial or other interest as is likely to affect prejudicially his functions as such Chairman.
- (i) The Chairman may be transferred from one district to other district on administrative ground/ exigency and /or public interest with the approval of the Hon'ble Executive Chairman, UPSLSA.
- (j) The Chairman shall be entitled to receive the salary etc. as per G.O. Nos.: 197/Saat-nyay-7-2008-47/2002, dated 26-03-2008; 827/Saat-nyay-7-2014-47/2002, dated 18-11-2014 and 02/2018/661/saat-nyaya-7-2018-47/2002, dated 30-01-2018 which provides " अन्तरिम आहरित वेतन में से पेंशन की घनराशि को घटाते हुये वेतन तथा उस पर राज्य सरकार द्वारा समय-समय पर अनुमन्य गृहगार्ई भत्ता"।
- (k) The eligible applicants shall download the application form Annexure-2 from the link provided. The application form shall be filled, signed & self attested photo of the applicant shall be affixed at appropriate place thereon. The said form shall be submitted on the same link as provided after scanning the same. The original application form shall be kept by the applicant and the same shall be submitted to State legal Services Authority at the time when he shall appear for interview. The application form can be downloaded from the following link:

<https://docs.google.com/forms/d/175EATwZUGivFHMZBvUO7P6UjG3nP18gsItd97/s/efltt>

The application form either different from Annexure No. 2 or submitted in the manner otherwise than prescribed, shall liable to be rejected.

In case of any enquiry, the candidate contact on the following telephone number of UPSLSA.

0522-2286395 (off.)

[Handwritten signature]

3- Interview date, time and place as well as the mode of interview i.e. virtual or physical shall be Communicated /informed individually on the whatsapp/email as provided.

4- Signature of the candidate on the application form and after verification are essential and mandatory. An application form in absence of the signature at any of the above indicated places shall result in non consideration or rejection of his/her candidature.

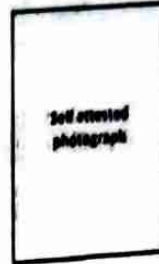
5- The last date for submission of application form is 02-07-2021 by 05:00 P.M. Application received after the said date shall not be considered.


(Ashok Kumar) 28.5.21
Member Secretary

Application (Proforma) for the post of Chairman, Permanent Lok Adalats

(Established under section, 22B of the Legal Services Authorities Act, 1987)
(To be filled personally by the applicant)

- 1. Name (Capital letters):
- 2. Father's Name/ W/o:
- 3. Present address :.....



- Mobile /Whatsapp Number:.....
- E-mail ID :.....
- 4. Permanent Address:.....

- 5. Date of Birth:.....
- 6. Educational Qualification:
- 7. Whether presently in the judicial services or holding any judicial office (Y/N):

a- If yes, then present place of posting along with the designation and date of retirement:

b- If no, then date of retirement and post held at the time of retirement:

- c- Present employment, if any:.....
- 8. Whether subject to any disciplinary action during service or any disciplinary proceeding is presently pending (Y/N):

If yes, then provide details:

- 9. Whether any criminal proceeding is and/or has been pending against applicant (Y/N)

- If yes, then provide details:.....
- 10. Experience if any of having worked in any Legal Services Institution:
- 11. Any other special qualification/achievement:.....

- 12. Preference for the posting (name of the districts in the order of preference):
1-..... 2-..... 3-.....

- 13. Do you opt to serve at other places than preferred at Sl.No.12: Yes () Or No. () Pl. tick option.
- 14. If Yes to Sl.No.13 ,then other preferred places of posting:

Signature of applicant

I, do hereby, swear and declare that all the above information/particulars furnished by me herein are true and correct to the best of my knowledge/information. Nothing material has been concealed. If anything is found to be incorrect /untrue my candidature may be cancelled.

Signature of applicant

Date:
Place: